

Central Administrative Tribunal
Principal Bench, Delhi

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O.A.No.2397/91

Date: 18.5.1992.

V.S. Varshney

...Petitioner

None

...For the petitioner

Versus

Union of India & Others

...Respondents

None

...For the respondents

CORAM:

THE HON'BLE MR. JUSTICE V.S.MALIMATH, CHAIRMAN.

JUDGMENT (ORAL)

None appears either for the petitioner or for the respondents. I have perused the records and the pleadings. The principal relief claimed by the petitioner is for a direction to allow the petitioner to cross the Efficiency Bar w.e.f. 1-9-1985 and to make consequential order regarding re-fixation of pay and other benefits.

2. The reply affidavit says that the case of the petitioner was considered the next ^{year} and he was permitted to cross the Efficiency Bar w.e.f. 1-9-1986. So far as the crossing of the Efficiency Bar w.e.f. 1-9-1985 is concerned, the reply clearly states that the case of the petitioner was considered following the relevant instructions in this behalf and that the competent authority [✓] found that the record of service of the petitioner was

not good enough to merit crossing of Efficiency Bar.

They have also stated that the records for the preceding 5 years was not good as asserted by the petitioner though there was no adverse remark which was required to be communicated to him. Absence of adverse remarks does not mean that the Government servant was fit enough to cross the Efficiency Bar. The records have to be examined from the point of view of fitness and suitability for crossing the Efficiency Bar. The respondents having done so, the petitioner has no justifiable grievance to make. I, therefore, see no good ground to interfere.

This petition is dismissed. No costs.

Malimath ^①

(V.S. Malimath)
Chairman

15.8.92 MP 2422/92 in DA-2397/89

None appears for the petitioner. Perused the petition. No good grounds. Dismissed.

Malimath

(V.S. MALIMATH)
CHAIRMAN

SRD